

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26897/2016

(Arising out of impugned final judgment and order dated 31/05/2016 in WP No. 4177/2016 passed by the High Court of Judicature at Allahabad)

MANISH PRAKASH AND ORS

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI AND ORS.

Respondent(s)

(with appln. (s) for deletion of the name of respondent, interim relief and office report)

Date : 02/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Atif Suhrawardy, Adv.
 Ms. Nauras Suhrawardy, Adv.
 Ms. Shamama Anis, Adv.
 Mr. Syed Mehdi Imam, Adv.

For Respondent(s) Mr. Nikhil Sharma, Adv.
 Mr. Sanjay Kumar Singh, Adv.

Mr. Tanmaya Agarwal, Adv.

Mr. H.C. Kharbanda, Adv.
Mr. T.N. Saxena, Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by Mr. Sanjay Kumar Singh, learned counsel for the respondent.

List the matter after four weeks to enable the learned counsel to file counter affidavit.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master

